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SHRI D. P. CHATTOPADHYAYA:
Thank you for the suggestion. Since it was referred to, I wanted to allude to it in passing. I would not dilate on it.

Some other issues have also been raised, the licensing policy, the implementing machinery, the inadequacy thereof and so on. We are quite alive to the problem. At the appropriate time, when some other substantive issues similar to this one are brought before the House, Government will be in a position to make up its mind. But now we are doing our best to see that the implementation machinery is strengthened, number of laboratories increased, quality improved and the provisions of the parent Act properly implemented and executed.

I move.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, be taken into consideration".

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. DEPUTY-SPEAKER: As regards clause 3, Shri Panda's amendment has been circulated. But it is not within the scope of the Bill. The Bill deals with the application of the Act to J & K whereas his amendment seeks some modification of the provisions of the parent Act. It has nothing to do with the amending Bill.

SHRI D. K. PANDA: Let me say how it is relevant. If it is convincing, you admit it.

MR. DEPUTY-SPEAKER: I have ruled it out.

To clause 3, there is no amendment'.

The question is:

"That clause 3 stand part of the Bill."

The motion was adopted

Clause 3 was added to the Bill.

Clause 4, Clause 1, the Enacting Formula and the
Title were added to the Bill.

SHRI D. P. CHATTOPADHYAYA: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.07 hrs.

COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT AND VALIDATION BILL

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I move:

"That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquistions of land or rights in or over land under the said Act, be taken into consideration."

As this House is fully aware, the Industrial Policy Resolution of 1956 laid down that the future development of coal industry in the country was the responsibility of the State, and all new units in this industry would be set up only by the State except in exceptional circumstances as laid down in the resolution. Accordingly, under the Coal Bearing Areas (Acquistion and Development) Act of 1957, powers were taken inter alia for the acquistion by the Central Government of unworked coal bearing areas covered by private leases or prospecting licences. This Act provided for acquistion of virgin lands including underground minerals or rights in or over such land in the same manner as the Land Acquisition Act of 1894. In acquisition of land, the practice under the Land Acquisition Act, 1894, was to issue a single notification under section 4 (1) of the Act indicating that land in a locality was needed or was likely to be needed or was for public purpose. This notification was followed by one or more declarations under sec-

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tion 6 of the Act in respect of different parcels of land specified in the original notification to the effect that such portion of land was needed for public purpose or for a company.

In a judgement dated 9th February, 1966 in the case of State of Madhya Pradesh v. Vishnu Prasad Sharma and others, the Supreme Court have held that once a declaration under section 6 of the Act was issued, whether it be in respect of a part of the land comprised in the notification under section 4 (1) or in respect of the whole of it, the effect of the initial notification is exhausted and no further declarations under section 6 of the Act are sustainable.

In other words, Government could not acquire lands by means of successive declaration under section 6 followed by single notification under section 4 (1). Though nothing however, prevents the Government from issuing fresh notification under section 4 (1) again even in respect of the same locality followed by subsequent notifications under section 6. but in such eventualities, compensation to be paid will be on the basis of the market value as on the latter date of the notification under section 4 (1) and so will generally be larger.

In order to overcome the adverse effect of of the above judgement, the Land Acquisition Act was amended by the Land Acquisition (Amendment and Validation) Act 1957 (13 of 1967). The amendment specifically provides that if necessary more than one declaration under section 6 may be issued from time to time in respect of different parcels of any land covered by the same notification under section 4 (1) of the Act.

The relevant provisions of the Coal Bearing Areas (Acquisition and Development) Act, 1957 correspond and are more or less the same as those of the Land Acquisition Act, 1894. Hence the aforesaid decision of the Supreme Court would apply also to the acquisitions made under the Coal Bearing Areas (Acquisition and Development) Act, 1957 and thereby affect the validity of a large number of acquisitions of land done or intended to be done for the National Coal Development Corporation Ltd., wherein single notification under section 7 (1) of the Coal Bearing Areas (Acquisition and Development) Act of 1957 has been followed by more than one declaration under

section 9 (1) of the Act. It is not possible, nor will it be in the public interest to reopen all such cases and to start proceedings fresh as it would scriously dislocate the projects of the National Coal Development Corporation for which land has been acquired and compensation paid. Further, the issue of fresh notification under section 4 (1) would involve payment of large amount of additional compensation in view of the increase in land value.

The Bill under discussion, therefore, proposes to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, on the lines the Land Aquisition (Amendment and Validation) Act, 1957 (13 of 1967).

Secondly, this Bill also proposes to empower the Government to compensate the State Governments for the loss of royalty which they suffer when areas without any third party rights are acquired under the Act, by paying them such sums as they should have been entitled to by way of royalty had the areas been leased for the mining of minerals.

The Bill also incorporates a few formal amendments of a procedural nature to give effect to the above two main ideas.

I move.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act, be taken into consideration."

श्री कमल मिश्र मधुकर (केसरिया): उपाध्यक्ष महोदय, इस बिल मे पैच अप करने की कोशिश की गई है, यह पैच अप बिल है और कोई कि प्रिहैसिव बिल नहीं है। जिन सवालों को लेकर उनका हल निकाला जाना चाहिये था, वह नहीं किया गया है और वैसा बिल नहीं लाया गया है। इसमे एक यह बात जरूर अच्छी है कि राज्य सरकारों को निश्चित राशि केन्द्र से मिला करेगी माइंज के कम्पेंसर्शन के रूप मे।

## [श्री कमल मिश्र मधुकर]

इस बात पर इस सदन में कई बार चर्चा हई है कि जो रायलटी का पैसा बड़े-बड़े खदान मालिकों के जिम्मे राज्य सरकारों का पड़ा हआ है, जो खानों के मालिक हैं, उनके जिम्मे पड़ा हुआ है, बह उनको मिले। उसके लिये आपने कभी प्रयतन नहीं किया है। राज्य सरकारों को जब यह पैसा नहीं मिलता है तो उनको बड़ी कठिनाई होती है। इससे उनको फाइनेंशियन डिफिकल्टी का सामना करना पडता है और डिवेलपमेंट के कामों में जो पैसा लगना चाहिये. जो पैसा विकास के कामों में लगना चाहिये, वह नही लग पाता है और नतीजा यह होता है जो उनका पिछड़ापन होता है, वह बना रहना है और वे आगे नहीं बढ़ सकती हैं। मुझे बिहार का पता है कि उसको कितनी कठिन।ई का सामना करना पड़ रहा है इस मामले मे । वेस्ट बंगाल के सामने भी यही समस्या है। वहां पर शासन की बागडोर केन्द्र ने अब तो अपने हाथ मे ले ली है। कोयले का जो उत्पादन होता है उसका 86 प्रतिशन हिस्सा बगान बिहार से पड़ता है। इन दोनों राज्यों की जो रायलटी की राशि बकाया पड़ी हुई है कोयला खदानों के मालिकों के जिम्मे इसको किस ढंग से वसूल किया जायेगा, इसका कोई हल इममें नही सुझाया गया है। उसके लिये बिल में कोई व्यवस्था नहीं की गई है। ऐसे लोगों को जेल भेजने या सजा देने की बिल मे कोई व्यवस्था नही की गई है। मुझे बिहार का बकाया मालुम है कि एक कोयला खदान मालिक के जिम्मे रायलटी का तीन करोड रुपया है लेकिन उसके खिलाफ कोई कार्रवाई नहीं हो रही है। यह रायलटी की राशि वसूल करने के लिये कार्रवाई होनी चाहिये ताकि राज्य सरकारों को बकाया राशि मिल सके और वे इसको विकास कार्यों में लगा सकें और अपने पिछड़ेपन को दूर करने में सहायक हो सकें।

कोयला खदान क्षेत्रों का जिन्होंने निरीक्षण किया है, उनको जिन्होंने देखा है और जो सरकारी रिपोर्ट और आंकड़े हैं, उनसे भी यह पता चलता है कि बंगाल तथा बिहार में अंससील, झरिया, रानीगंज आदि इलाकों में कोयला खदानों में काम करने वाले जो मजदूर है उनकी मजदूरी में कोई स्नास वृद्धि नहीं हुई है। कुछ वृद्धि तो हुई है लेकिन जिननी होनी चाहिये थी नहीं हुई है। उनके जीवन-यापन करने के जो साधन हैं, रहन-सहन की जो स्थिति है, अस्पताल, मकान की जो सुवि-धायें है, वे अत्यन्त अपर्याप्त है। इन तमाम चीजों पर भी आपने ध्यान नहीं दिया है। कोयला खदानों में काम करने वाले मजदूरों की काम की जो स्थिति है, उममें उनको टी० बी० अदि रोग हो जाते है और जिस वातावरण में वे काम करते हैं वह इतना खराब होता है कि हमेशा अस्वस्थ होने की दशा मे वे रहते है। उनको लगातार इस तरह की परिस्थिति मे काम करना पड़ता है। जो बीमारिया उनको इसकी वजह से हो जाती है उनकी रोक्याम करने के लिए बड़े पैसाने पर कार्रवाई करने की जरूरत था। इनका रोकथाम का प्रबन्ध होना चाहियेथा। इस ओर भी आपने घ्यान नही दिया है। खुद आपका जो नेशनल कोल डिवेनपमेट कारपोरेशन है उसके अन्दर भी जो मजदूरों को मजदूरी मिलनी चाहिये, नहीं मिलती है। उनकी समस्याओं का हल होना भी जरूरी है। हाउसिंग की जो इन सबकी समस्या है, वह भी हल होनी चाहिये।

सदन में बराबर इस बात की चर्चा चलती रहती है कि कोयले की ढुलाई के लिए वैगंज नहीं मिलते हैं। इस कारण से लाखों टन कोयला पड़ा रह जाता है। इस कारण से उद्योग को भी घाटा होने लगता है और उसकी जो समस्यायों है वे भी हल नहीं हो पाती है। इस ओर भी इस बिल को पेश करते समय आपने घ्यान नहीं दिया वहै। इस समस्या को हल करने की दिशा में आप क्या करने जा रहे हैं, इसके बारे में भी आपने कुछ नहीं बताया है।

इस बिल में अप जो कोल बेयरिंग

एरियाज है, उनको एक्वायर करने जा रहे है। यह अधिकार आप अपने हाथ में ले रहे है। कम्पेंसेशन देने का जो सवाल है इसको किन तरह से हल करना है यह अधिकार भी अप ले रहे हैं। लेकिन इसके साथ माथ कोयता खदानों में काम करने वाले मजदूरों को समस्याओं, रायलटी की समस्या, अदि जो समस्यायें है, उनको हल करने की तरफ आपका ध्यान नहीं गया है। इस वास्ते मैं कहता हू कि यह पैच अप मैं जर है। ममस्या का आशिक हल ही इसके द्वारा अप निकाल रहे है। जो मूलभूत समस्यायें है, वे बनी रहेगी।

जा राष्ट्रीयकृत बैक है वे भी उन्ही खदानो को कर्जे अ।दि देने है जो बड़े लोग है। यह भी बाधा उत्पन्न करन वाली बात है। मै कहगा कि अगर आप कोयला उद्योग का विकास करना चाहने है तो आप प्राइवेट एजेमीस के रूप मेइ स उद्योगको न रहने दे। जो छोटे लोग इसमे लगे हए है, जो छोटे खदान मालिक है उनको आप थोडा बहुत मुआवजा देकर यह मारा जो उद्योग हैं इसको अपने हाथ मे ले, इसका राष्ट्रीयकरण आप करें । कीयला उद्योग मे अगर राजकीय पूजी लगेगी तो उसका फल यह होगा कि योजनाये समग्र रूप से बन सकेगी और उनको कार्यान्विन करने मे महिनयन होगी। आजकल होता क्या है। प्राइवेट ओनर्ज के हाथ में रहने में अनेक समस्यायें खडी होती है। यहा पर जब प्रश्न किये जाते है तो किसी प्रश्न के बारे मे कहा जाता है कि इसके लिए लेबर डिपार्टमेट जिम्मे-दार है और किसी दूसरी ममस्या के लिये कह दिया जाता है कि इसके लिए दूसरा विभाग जिम्मेदार है।

मैं बाहता हू कि आप ऐमा विस्तृत विल लायें जिसमे कोयला खदानो मे काम करने बाले मजदूरो की मजदूरी बढ़े, उनको मकान की सुविधा उपलब्ध हो, उनकी छट्टनी न हो सके और इसके माथ साथ जो दूमरी उनकी समस्यायें है, वे हल हों। माथ ही राज्य सर-बारों की जो रायलटी की राशि बकाया पड़ी हुई है खदान मालिको की तरफ उसको बसूल करने मे मुविधा हो सके, यह व्यवस्था भी अ।प करें। सारे कोयला उद्योग को आप राजकाय पूजों के अन्दर लाये। जब आप समाजवाद की बान करते है तो राजकीय पूजों का देश के अर्थ तत्र में निर्णायक हिम्मा अदा करने के लिए आप मुिप्प प्रदान करे। ऐसा नहीं होता तो समाजाद की बान करना, कोरी कल्पना मात्र ही होगा।

अपने जवाब मे आप बताये कि आप उन ममस्याओं को कैसे हल करन जा रहे है । समस्या का आशिष्ठ हल तो आप इस बिल के द्वारा करने जा रहे है लेकिन जो और बड़ी बडी समस्याये इस उद्योग के सामने है, उनका निदान नहीं हो पाएगा ।

SHRI G. VISWANATHAN (Wandiwash): According to the original Act no compensation was payable to the State Government when the land is acquired by the Central Government.

MR. DEPUTY-SPEAKER · No compensation for the mineral; for land there is compensation.

SHRI G VISWANATHAN . Yes, the value of the mineral will not be taken into consideration. That is why the States have been urging on the Centic that this attitude of the Central Government is depriving them. We know the financial position of the States very well. They are in a very miserable position. Very often the State Governments are driven from pıllar to post. They go to the. Planning Commission From there they will be sent to the Finance Commission, Finally they have to go to the Reserve Bank of India for overdraft. No doubt, the Central Government gives them loans and grants by one hand but by the other hand takes away huge amounts from them by way of interest and instalment of the principal. Now I am glad that the Central Government have agreed to pay royalty to the State Governments, though they have not agreed to pay compensation.

Coming to the clauses of the Bill, clause 7 says:

[Shri G. Viswanathan]

".....the Central Government or the Company, as the case may be, may pay to the State Government such sum of money as would have been payable as royalty.."

Here the word "may" has been deliberately used. In the Statement of Objects and Reasons it is stated:

"The Central Government..... has decided that the State Governments should be paid purely on an ex-gratia basis..."

There they have used the word "should". But in the clause they have deliberately used the word "may" whereas actually it should have been "shall". I have seen in most of the Bills originating from the Central Government that where it is an obligation of the State Government they use the word "shall" and where it is an obligation of the Central Government towards the State Governments they use the word "may". This attitude should change and they have to use the word "shall" instead of "may" in this clause.

Then, the Bill empowers the government to acquire the land by stages. This is a curious procedure. There is a preliminary notification, a second notification and a final declaration. It is a very cumbersome process which causes a lot of hardship to the land-owners. Though as a lawyer I may not agree with this procedure, in the national interest I support this measure. At the same time, I would request the Government that, as far as possible, they should avoid this acquisition by stages. I am sure the Minister will agree to change the word "may" to "shall"

MR. DEPUTY-SPEAKER: Many good suggestions have been made which are outside the scope of the Bill. The hon. Minister may deal only with those which come within the scope of the Bill.

SHRI G. VISWANATHAN: Mine was relevant and important.

MR. DEPUTY-SPEAKER: I was not referring to his suggestion. There were many other good suggestions which were not whithin the scope of the Bill. Government may consider them afterwards. They need not be replied to now.

SHRI SHAHNAWAZ KHAN: This Bill, as I said in my opening speech, has a very limited scope. The aim of this Bill is to bring the Coal Bearing Areas (Acquisition and Development) Act in line with the Land Acquisition Act because both the enactments deal with the same subject more or less. The Land Acquisition Act was amended in 1967. What we are trying to do is to bring this Act in line with the Land Acquisition Act. It has a very limited scope.

As my hon, friend opposite has said, the State Governments were deprived of their royalties because no compensation was payable in respect of minerals. Now we are having a provision whereby the State Governments would be entitled to compensation in respect of minerals also.

MR. DEPUTY-SPEAKER: The main quarrel is that the word 'may' should be substituted by 'shall'.

SHRI SHAHNAWAZ KHAN: Personally I do not think that there is any difference made by change of the word 'may' by 'shall'. My friend also said that various private owners of coal mines are not paying royalties to the State Governments. State Governments have sufficient power including the right to terminate the lease in case these royalties are not paid. I think those powers are sufficient. With these words I commend this Bill.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we take up clause by clause consideration. The question is:

"That clauses 2 to 8, clauses 1, the Enacting Formula and the Title stand part of the Bill."

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The motion was adopted

Clauses 2 to 8, Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI SHAHNAWAZ KHAN I move

'That the Bill be passed "

MR DEPUTY-SPEAKER The question

"That the Bill be passed '

The motion it as adopted

DISCUSSION RE FLOOD AND DROU-GH1 SITUATION IN THE COUNTRY

MR DEPUTY-SPEAKER Now we take up discussion under Rule 193 on the flood and drought situation in the country

श्री परिप्रणान-द पैन्युली (टिहरी-गढवान). त्रपाध्यक्ष महोदय, जैमा कि मर्व-विदित हे, आज दश भर मे बाढ ना जा प्रकोप हुआ। है, उस के रारण लाखा घर नबाह हो चुके है। हम वर्षां म दखते आ रहे है कि हर साल जब जब बढ आती है, उस के बाद हमारी सरकार क घडियाल के आसूतो बहये है, विन्तु बाढ वो स्थायी रोक-थाम के लिए, उस के निराकरण के लिए उसने आज तक कोई ठोम नदम नही उठाया है। अब तर केवल टीके लगाने की हा प्रक्रिया अपनाई गई है और जो बाढ स क्षतिग्रस्त परिवार है, उन को थोडी बहुत महायता पहचान का प्रयास तो विया गया है, विन्तु उससे जा क्षति हमारे देश का पहच रही है, हर माल जो करोड़ा रुपये की सम्पति नष्ट होती जा रही है, उसका बचाने के लिए सरकार के द्वारा कोई कार्यक्रम अभी तक नही बनाया गया है।

मैं उदाहरण के रूप में निवेदन वरना चाहता हू कि चतुर्यं पचवर्षीय योजना के लिए सरकार ने 133 करोड रूपये का प्रावधान किया है, जब ति आवश्य त्ता कम मे तम 100 करोड काये की है ।

यही नहीं में एक ब'त और निवेदन रस्ना चाहताह कि सराार ने चाह वह केन्द्रीय मरकार हो अथवा प्रान्तीय नरकर, बढ के मूल स्थान पर जहां से बाढ का उद्गम होता है उन स्थाना पर बाढ की रोस्थाम के तिए काई याजन। न अब तक तीन याजनाओं म रखी है और न चतुर्य पच वर्षीय याजना म उस क निए काई प्रावधान दिय गया है। में उद हरण व निए निवेदन ररना च त्ना ह हि फ्नड कट्टान का अब ना जिन चार भागा म विभाजित रिया गय। है उस में कास्ट्रकान आ फ एम्बैक्मेटम इनेज स्शाम्स ट उन प्रोटक्शन स्नीम्स और राजग दि विलेज एवव दि फ्राइ लवेत यही चारबात रखा है। हिन्तु कैंचमट एरियाज जा रिनदिया के ह उनमे बाढ की रोश्यम के तिये काई योजना सरकार ने अभी तर तैयर नदी की है। 1951 मे जबाबि पनड कदो ना काम श्ररू किया गया नव से अब तर कवा 250 करोड रुपये इस मञ्जय हए है जबित हम देखते है हि हर सात आबो रुपये की सम्पत्ति हनारो इसम नष्ट होती रही है।

भारत सरनार की इरीगेशन ऐड पावर मिनिस्ट्री की एक विशेषज्ञ समिति ने जा इस पर जाच की भी वह इस परिणाम पर पहुंचा थी कि हमरो कैंचमट एरियाज स पनड कट्टोन के तिये सबसे अधिक ब्यान देने का आवश्य कता है और संआपको सूचना के तिए एक विशेषज्ञ समिति की रिपाट-टेशनिल रिपोर्ट आन ऐन आन-दि स्पाट स्टंडा आफ दि अवश्नदा है जेडी, 1070 के एक छाट सं अश रा उद्ध के करना चाहता हूं। उपस गहा स्था है—

"The damage on the Rishikesh-Joshimath Road were followed by a localised cloud burst in the area around the source of water feeding the Patal Ganga, Rishi Ganga and Dhauli Ganga"